

**GOVERNMENT OF INDIA
FINANCE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5085
ANSWERED ON:25.04.2003
TDS NOT DEPOSITED BY COMPANIES
CHANDRA NATH SINGH;SADASHIVRAO DADOBA MANDLIK

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

- (a) Whether cases of non-remittance of the income tax deducted from the salaries of employees by the companies /employers concerned to the Department of Income Tax have come to the notice of the Government ;
- (b) If so, the details of such companies; and
- (c) The action taken/being contemplated to be taken by the Government against such companies/employers ?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN)

- (a)Yes sir, In some cases failure to deposit the amount of tax deducted at source has come to the notice of the Government.
- (b)Since the default in respect of non-deposit of tax deducted at source is dealt with at the Field Unit level, such details are not centrally maintained.
- (c) The action being taken against such companies/employers includes recovery of the amount of tax not deposited, levy of interest and penalty and institution of prosecution proceedings.